

Major projects of upgradation envisaged during 8th Five Year Plan by the Airports Authority of India (AAI) are as follows:-

- (i) Modernisation of air traffic control services at Bombay and Delhi Airports.
- (ii) Procurement of Air Surveillance Radars and Monopulse Secondary Surveillance Radars.
- (iii) Procurement of Instrument Landing Systems.
- (iv) Development of Model airports for limited international operations at Jaipur, Lucknow, Nagpur, Indore, Vadodara, Hyderabad, Coimbatore, Calicut, Patna, Bhubaneswar, Guwahati and Imphal.
- (v) Construction of International passenger Terminal Complex (Phase-III) at Bombay airport.
- (vi) Construction of Domestic Terminal Complex (Phase-II) at Bombay airport.
- (vii) A new domestic terminal at Calcutta has been commissioned in January, 1996.

[Translation]

System to Check Fake Shares

468. SHRI ARJUN SINGH YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have developed any system for the valuation of the monitoring system to check the circulation of fake share certificates in the country and to make it more effective; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) The circulation of fake share certificates is a criminal offence and law enforcing authorities and other concerned agencies are keeping a constant vigil for checking and preventing this problem. Accordingly; no separate system relating to monitoring has been developed.

[English]

Reconstitution of Indo-US Commercial Alliance

469. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COMMERCE be pleased to state :

(a) the present status of Indo-US Commercial Alliance Board which was proposed to be constituted;

(b) which are the areas selected to focus;

(c) whether this alliance will effect Trade Association and small/large businesses particularly food processing, cotton yarn, iron-ore and other factors;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF

COMMERCE (SHRI P. CHIDAMBARAM) : (a) The Board of Indo-US Commercial Alliance has already been constituted and the first Board Meeting was held on 19th June, 1995 at Santa Clara in USA.

(b) The sectors selected for focus initially are Informations technology, Transportation & Infrastructure, Agribusiness and Power.

(c) to (e) The Alliance encompasses trade associations as well as large & small businesses and provides a general frame work for increased interaction in various sectors between private sector enterprises of both the countries for expanding trade & commercial ties.

Safety Measures for the Construction Worker

470. PROF. SAVITHRI LAKSHMANAN : Will the Minister of LABOUR be pleased to state :

(a) whether according to the International Labour Organisation Survey, most of the Construction Companies in India violate the prescribed safety measures for their workers;

(b) if so, the details of the safety measures prescribed by the ILO; and

(c) the steps being taken by the Government to check violation of the prescribed norms in this field ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G.VENKAT SWAMY) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Recovery of Income-Tax from Tax Evaders

471. SHRI BHUPINDER SINGH HODDA : Will the Minister of FINANCE be pleased to refer to Unstarred Question No.3513 dated August 25, 1995 and state :

(a) Whether the information has been collected;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) Yes, Sir.

(b) Details are given in the enclosed statement.

(c) In view of (a) above, does not arise.

STATEMENT

On making enquiries it has been found that there is no "Punjabi Bagh Co-operative Society Ltd." in existence in Delhi. However, one "Punjabi Bagh Co-operative Housing Society Ltd." is registered with the Registrar of Cooperative Societies and is also an income-tax payer on the record of the Income Tax Department. It appears that the Hon'ble Member desired to have the information about "Punjabi Bagh Co-operative Housing Society Ltd." and accordingly, the information regarding "Punjabi Bagh Co-operative Housing Society Ltd." is being stated below :

2. As per income tax records the Society has shown mainly interest income from fixed deposits and saving Bank accounts and some small income from transfer/admission fee, service charges and miscellaneous income.

3. The income tax paid by the Society during the last three assessment years is as under :

Tax paid (In rupees lakhs)		
1992-93	1993-94	1994-95
1.73	7.06	6.32

4. Certain complaints regarding violation of bye-laws of the Society, non-payment of income-tax, mismanagement of funds and excessive expenditure in celebrations and other activities by the Co-operative Society were received by the Income-tax Department. The allegations made in the complaints were investigated by the Income-tax Department. The information regarding violation of bye-laws of the Society has been passed on to the Registrar of Co-operative Societies. As regards allegations of excessive expenditure in celebrations and other activities, the same were examined during the course of assessment proceedings for assessment year 1993-94. In the computation of income of the Society for assessment year 1993-94, the following expenses have been disallowed.

(a) Expenses on installation of iron gate	Rs. 4,44,924/-
(b) Holi Milan festival expenses	Rs. 2,07,867/-
(c) Expenses on clearance of back lane Malwa (Garbage)	Rs. 56,802/-
(d) Expenses on fogging operation	Rs. 51,394/-
(e) Salary to security guards	Rs. 1,18,521/-
(f) Expenses on guide map	Rs. 5,500/-
(g) Postage expenses	Rs. 10,000/-

5. The assessments for assessment year 1994-95, 1995-96 and subsequent years will be completed keeping in view the findings given in the assessment order for assessment year 1993-94 in respect of above mentioned items of expenditure.

Production of Clothes

472. SHRI NAWAL KISHORE RAI :
SHRI NITISH KUMAR :

Will the Minister of TEXTILES be pleased to state:

(a) whether there has been increase in the cotton yarn prices between 1991-92 and 1994-95 in the country;

(b) If so, whether during the said period prices of synthetic yarn increased by lesser percentage;

(c) if so, whether in view of lower prices of synthetic yarn, production of synthetic cloth has increased;

(d) if so, the percentage increase in the production of such cloth between 1991-92 and 1994-95; and

(e) the percentage increase in the production of cotton cloth during the said period ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G.VENKAT SWAMY) : (a) Yes, Sir.

(b) Yes, Sir.

(c) to (e) Besides other factors, the lower prices of synthetic yarn have helped in increasing the production of synthetic cloth. The production of cotton cloth, blended cloth and 100% Non-Cotton cloth have increased by 15.6% 31% and 43.2% respectively during the period 1991-92 and 1994-95.

Task Force to Evolve Standardised Documents for Tendering

473. SHRI BOLLA BULLI RAMAIAH : Will the Minister of FINANCE be pleased to state :

(a) whether his ministry in collaboration with World Bank has set up a task force to evolve standardised documents for tendering;

(b) if so, the details thereof; and

(c) the extent up to which it is likely to enable Indian projects more competitive and in accordance with the internationally accepted norms ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir.

(b) A Task Force headed by Additional Secretary, Department of Expenditure, was constituted in May, 1993 in order to examine the Standard Bidding Documents of the World Bank with a view to their appropriate indigenisation for use in the World Bank (WB) aided projects. On the basis of its recommendations, Government made the mandatory use of the following Standard Bidding Documents for International Competitive Bidding for World Bank aided projects :-

- (i) Procurement of Civil Works;
- (ii) Procurement of Goods;
- (iii) Prequalification of contractors for Civil Works;
- (iv) Procurement of Pharmaceuticals and Vaccines; and
- (v) Selection of Consultants.

However, in view of the revised Procurement guide lines of World Bank with effect from January, 1995, the Task Force, Inter-alai, is currently examining these documents. Further, it is also in the process of standardising documents for National Competitive Bidding in respect of World Bank projects.

(c) The World Bank procurement rules/procedures, inter-alai, seek to allow all eligible bidders an opportunity to compete in providing all goods/works financed by the Bank, to encourage the development of domestic contracting and manufacturing industries in the borrowing countries, and to bring transparency in procurement procedures for World Bank aided projects. The present efforts of the Task Force in consultation with the World